

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

T.P.No.141/KB/2017  
CP.835/2016

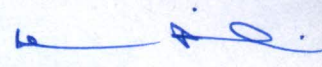
Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 20<sup>th</sup> December 2017, 10.30 A.M

Name of the Company	Nezone Traders Pvt.Ltd.		
Under Section	391(2),394		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date


1. Ms TIAINLA  
Deputy Director

O/o The Regional Director  
(ER),  
Ministry of Corporate  
Affairs, GOI

  
20.12.17

1. MR. NIRMALYA DASGUPTA, Adv.  
2. MR. DIBANATH DEY, Adv.  
3. MR. J. PATNAIK, P.C.S

Petitioners.

  
20/12/2017

ORDER

Ld. Counsel for the petitioners and Ms. Tiainla, Dy. Director from the O/o the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata representing the Central Government are present.

Ld. Counsel for the petitioner has submitted that applicant company has no creditor but he needs time to file Auditor's Certificate. Prayer is allowed. Ld. Counsel for the



petitioner may file supplementary affidavit annexing the Auditor's Certificate regarding no creditor.

List it on 21/02/2018.

8d

(Jinan K.R.)  
Member (J)

8d

(V.P.Singh)  
Member (J)